

**Allotment of Scooters to Share-Holders by M/s Maharashtra Scooters**

5244. SHRI RAMNATH DUBEY: Will the Minister of INDUSTRY be pleased to state:

(a) whether the share-holders of M/s. Maharashtra Scooters were allotted scooters by draw of lots on priority basis;

(b) if so, the number of share-holders who were unsuccessful in the draw; and

(c) how many unsuccessful share-holders have sold their shares up to June 1981?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) M/s. Maharashtra Scooters have reported that there was a scheme under which initial share-holders were allotted scooters on priority.

(b) 318.

(c) 73.

**Prosecution cases under EPF Act in Tamil Nadu State**

5245. SHRI D. S. A. SIVAPRAKASHAM: Will the Minister of LABOUR be pleased to state:

(a) whether any prosecutions have been launched, if so, how many under section 14(2A) of Employees' Provident Fund and Miscellaneous Provisions Act 1952 during the last three years till this date in Tamil Nadu State; and

(b) if so, details of the employers with name and the result of the prosecution?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) The Provident Fund authorities have reported that no prosecutions case under section 14(2A) of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 has been launched in the State of Tamil Nadu.

(b) In view of (a) above, question does not arise.

**Issue of Licences to Walchand Group**

5246. SHRI CHATURBHUIJ: Will the Minister of INDUSTRY be pleased to state:

(a) whether any industrial licence and/or letter of intent has been issued to any firm comprised in the Walchand group of industries or to any firm having a substantial interest therein; .

(b) if so, details thereof;

(c) whether any application for industrial licence and/or letter of intent has been made by any of the aforesaid persons; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) No Letter of Intent or Industrial Licence has been issued to any of the undertakings registered under the MRTP Act, 1969 and belonging to Walchand Group of Industries during January-October, 1981.

(b) Does not arise.

(c) No industrial licence application from the undertakings belonging to Walchand Group of industries has been received during January-October, 1981.

(d) Does not arise.

**Proposal to Make use of Army for various Developmental Projects .**

5247. SHRI ERA ANBARASU: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any proposal to make use of the services of Indian Army in the implementation of various developmental projects during the peace time; and

(b) if not, whether Government will evolve suitable programme to utilise the services of Indian Army in various developmental projects?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) No, Sir.

(b) The primary role of the Army is defending the country's borders and territorial integrity. This requires constant training during peace-time. The Army, therefore, cannot be diverted from its primary task without jeopardising national security. However, the Army is used on for other purposes such as rendering assistance to civil authorities, in the maintenance of law and order, or for providing relief to the affected population during natural calamities.

#### Acute Shortage of Cement in the country

5248. SHRI S. B. SIDNAL: Will the Minister of INDUSTRY be pleased to state:

(a) whether the acute shortage of cement had affected the task of road construction in the country;

(b) whether it is also a fact that the shortage of cement had assumed a serious situation;

(c) whether it is proposed to develop suitable alternatives to cement; and

(d) what other steps are proposed to solve the problem?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) and (b). There is a general scarcity of cement in the country. To this extent possibilities of road construction work being adversely affected cannot be ruled out.

(c) Various measures to be adopted for conservation of cement by substituting other building materials  
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etc. are being considered by the Government.

(d) Government are making every effort to increase availability of cement in the country by way of better utilisation of existing capacities, sanctioning new capacities, and allowing imports.

#### Increasing of Prices of Automobile Tractor and A.D.V. Tyres and Tubes

5249. SHRI MOOL CHAND DAGA:

SHRI P. M. SUBBA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware of the frequent arbitrary and indiscriminate price increases of automobile, tractor and ADV Tyres and Tubes by the Tyre Manufacturers;

(b) whether the Ministry of Industry has received representation of Delhi Tyre Traders Association listing grievances arising out of such monopolistic and arbitrary actions of the manufacturers;

(c) whether Government are contemplating mandatory price freeze as demanded by the Association; and

(d) the action, if any, taken so far?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) Government is aware of the recent increases in the prices of automobile, tractors and ADV tyres and tubes by the Tyre manufacturers.

(b) Yes, Sir.

(c) and (d). There is no formal/informal control over the price and distribution of automobile tyres/tubes. The Bureau of Industrial Costs and Prices has, however, been requested to examine claims of the manufacturers that the price increases are warranted by increase in cost of raw materials and other unavoidable cost elements and to advise Government on appropriate further steps.